File No. 1828/Misc. Matters/FSSAI/Imports-2021 Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety & Standards Act, 2006) (Quality Assurance Division) FDA Bhawan, Kotla Road, NewDelhi-110002

Dated: The 17th June, 2022

ORDER

Subject: Import of Clove Stem-reg.

The matter regarding standards for Clove Stem was examined considering it significant import. Further, taking into consideration that "Clove Stem" is a potential adulterant in Clove/Clove Powder or masala powder, it has been decided that till such time the standards for "Clove Stem: are notified, it may be considered for testing against safety parameters (Horizontal standards) & volatile oil content on dry basis (half the value of clove, i.e. Not less than 8.5 percent by v/w) as per FSSR 2.9.6(1) which is applicable for Cloves whole.

In view of this, all Authorized officers are hereby directed to facilitate import of Clove Stem by ensuring compliance to the horizontal safety parameters & half the value of "Volatile Oil Content", i.e. Not less than 8.5 percent by v/w, as prescribed for cloves (Laung) whole in regulation 2.9.6(1) of FSS (Food Products Standards and Food Additives) Regulation, 2011.

(Dr. Amit Sharma) Director (Trade and IC)

To,

All Authorized Officers of FSSAI & Customs